

THE PRESIDENT'S EMOLUMENTS AND PENSION  
(AMENDMENT) ACT, 1993

No. 71 OF 1993

[26th December, 1993.]

An Act further to amend the President's Emoluments and Pension Act, 1951.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

1. This Act may be called the President's Emoluments and Pension (Amendment) Act, 1993.

Short title.

2. In section 2 of the President's Emoluments and Pension Act, 1951, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—

Amendment of section 2 of Act 30 of 1951.

“(d) to travel anywhere in India, accompanied by one person, by the highest class by air, rail or steamer.”